

**THE GAUHATI HIGH COURT**  
( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

**ORDER NO. 33**

Dated Guwahati, the 7<sup>th</sup> June, 2017

The Gauhati High Court has been pleased to direct that physical verification of case records, pending in all the District Courts, is to be carried out immediately and, thereafter, the actual figure of pendency is to be reflected in the Case Information System of the respective Districts. This exercise has to be carried out at regular interval, so that actual figure of pendency is always reflected in the Case Information System.

By Order,

Sd/- R. Phukan,

**REGISTRAR GENERAL**

**Memo No. HC. III-07/2015/ 4622 /G Dated: 7<sup>th</sup> June, 2017**

**Copy to:**

1. The Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
2. The District & Sessions Judge, (All Dist), Assam.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The Joint Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
5. The System Analyst, Gauhati High Court, Guwahati. *He is requested to upload this Order in the website of Gauhati High Court.*
6. The P.S. to Hon'ble Mr./Mrs. Justice \_\_\_\_\_ Gauhati High Court, Guwahati.
7. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

**REGISTRAR GENERAL**

*07-06-17*  
*2/6/17*